

be enacted before the dissolution of the House; and

(c) if not, the reasons therefor?

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar): (a) to (c). The draft Bill for amending the Scheduled Castes and Scheduled Tribes Order has not been finalised and the matter is still under consideration.

Tube Wells in Bihar

1664. Shri Rama Chandra Mallick: Shri Sudhansu Das:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that the Government of Bihar have already submitted an emergency scheme envisaging energisation of 4,000 tube wells;

(b) if so, the total amount required by the State Government to meet the situation created by the recent drought in the State;

(c) whether the State Government have also requested the Centre to approve of the emergency medium irrigation schemes costing about Rs. 20 crores; and

(d) if so, the action taken by Government thereon?

The Minister of State in the Ministry of Irrigation and Power (Dr. K. L. Rao): (a) Yes.

(b) Rs. 3 crores for the energisation of the 4,000 tubewells referred to above in addition to the Annual Plan outlay of Rs. 2.75 crores for 1966-67.

(c) and (d). The State Government has been requested to furnish detailed proposals (Project Reports) for the medium irrigation schemes to be taken up under the emergency programme.

Jalsindhi Bundh on River Narmada

1665. Shri D. J. Naik: Shri Chhotubhal Patel:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that an agreement between Maharashtra and Madhya Pradesh Governments has been reached to construct Jalsindhi Bundh on Narmada river; and

(b) if so, the reaction of Government thereto?

The Minister of State in the Ministry of Irrigation and Power (Dr. K. L. Rao): (a) Yes.

(b) Gujarat, which is also a riparian State of Narmada, is not a party to this Agreement. Efforts are being made to arrive at a satisfactory settlement among the concerned States for the optimum development of the entire Narmada River System.

Central Institution for Research and Training in Public Cooperation

1666. Shri D. J. Naik: Shri Wadiwa: Shri Chhotubhal Patel:

Will the Minister of Planning and Social Welfare be pleased to state:

(a) whether it is a fact that a Central Institution for Research and Training in Public Cooperation has been recently established by the Planning Commission;

(b) if so, the functions thereof; and

(c) the annual expenditure to be incurred by Government?

The Minister of Planning and Social Welfare (Shri Asoka Mehta): (a) Yes. The correct name of the Institution is the Central Institute of Research and Training in Public Co-operation.

(b) A statement is laid on the Table of the House showing the general objects of the Institute. [Placed in Library. See No. LT-7347/66].